

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 754 of 2004

Jabalpur, this the 20th day of September, 2004

Hon'ble Shri Madan Mohan, Judicial Member

Anil Kumar Nahar, Son of late
Munna Lal Nahar, aged about 27 years,
Unemployed, R/o. Ghampur, Jabalpur,
District Jabalpur (MP). ... Applicant

(By Advocate - Shri S.K. Garg)

v e r s u s

1. Union of India, through Secretary,
Ministry of Postal and Telegraph,
New Delhi.
2. The Chief Post Master General,
Madhya Pradesh Circle,
Bhopal (MP).
3. Superintendent, Post Offices,
Jabalpur Division, Jabalpur (MP). ... Respondents

O R D E R (Oral)

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has claimed the following main relief :

"(i) to issue suitable directions to the respondents to give compassionate appointment to the petitioner on any Class-IV post in any place of Department within a fixed period."

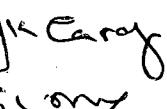
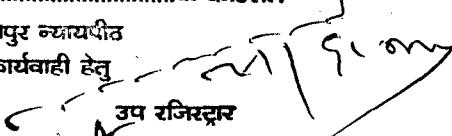
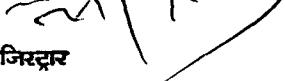
3. The brief facts of the case are that the father of the applicant late Munna Lal Nahar was an employee of the respondents and he died during his service on 6.11.1999. After his death the applicant and his mother both applied for compassionate appointment. The respondents asked them to submit certain relevant documents but no order is passed so far by the respondents even after submission of the relevant documents by the applicant. The learned

applicant
counsel for the applicant submits that the will be satis-
fied if the respondents are directed to consider his fresh
representation which will be filed by him and decide the
same within a specified period.

4. In view of the aforesaid submission of the applicant,
I direct the applicant to file a fresh representation
regarding his claim giving all details within a period of
one month from today, to the respondents. If the applicant
complies with the aforesaid, then the respondents are
directed to consider the said representation as well as
the present OA as a part of the representation and decide
them by passing a speaking, detailed and reasoned order,
within a period of three months from the date of receipt
of such representation and OA. The applicant is/directed
to send a copy of this order alongwith the copy of the
OA to the respondents within the aforesaid stipulated
period.

5. Accordingly, the Original Application stands
disposed of at the admission stage itself.


(Madan Mohan)
Judicial Member

पृष्ठांकन सं. ओ/न्या.....जबलपुर, दि.....
चलिनिधि अवधि/ठिकाना:-
"SA" (1) सचिव, उच्च न्यायालय द्वारा दर्शोक्तिप्राप्त, जबलपुर
(2) आवेदक श्री/श्रीमती/कु.....तो काउंसल
(3) पत्न्यर्थी श्री/श्रीमती/कु.....के काउंसल 
(4) व्याधाल, केप्रा. जबलपुर न्यायालय
सूचना एवं आवश्यक कार्यवाही हेतु 
उप रजिस्ट्रार 

*Issued
on 21/9/88*